

[10 June, 2004]

RAJYA SABHA

recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters Relating thereto, June, 2004.

[Placed in Library. See No. LT 45/04]

Notification of the Ministry of Consumer Affairs, Food and Public Distribution.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): Sir, I lay on the Table a copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification G.S.R. 72(E) dated the 23rd January, 2004, publishing the Sugar Development Fund (Amendment) Rules 2004, under sub-section 3 of section 9 of the Sugar Development Fund Act, 1982.

[Placed in Library. See No. LT 42/04]

**MOTION FOR ELECTION TO THE INDIAN COUNCIL OF
AGRICULTURAL RESEARCH SOCIETY**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): Sir, on behalf of Shri Sharad Pawar, I move the following Motion:—

"That in pursuance of sub-rule (vii) of Rule 4, read with Rule 8 (a) of the Rules of the Indian Council of Agricultural Research, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Indian Council of Agricultural Research Society."

The question was put and the motion was adopted.

श्री संजय निरूपम (महाराष्ट्र): सभापति जी, कल मैंने ... (व्यवधान)...

MR. CHAIRMAN: Mr. Sanjay Nirupam, I won't allow. Nothing will go on record if he speaks without my permission. (*Interruptions*).

श्री संजय निरूपम:*

श्री सभापति: मैं आपको बता दूँ कि मेरी अनुमति के बिना बोलेंगे तो रिकार्ड में नहीं जाएगा।

*Not recorded.